

C O N T E N T S

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LOK SABHA DEBATES

LOK SABHA

Thursday, December 6, 2012/Agrahayana 15, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

**WELCOME TO PARLIAMENTARY DELEGATION
FROM PAKISTAN**

MADAM SPEAKER: Hon. Members, at the outset, I have to make an announcement.

On behalf of the hon. Members of the House and on my own behalf, I have great pleasure in welcoming His Excellency Syed Nayyer Hussain Bokhari, Chairman of the Senate of the Islamic Republic of Pakistan, and members of the Parliamentary Delegation from Pakistan, who are on a visit to India as our honoured guests.

They arrived in India on Wednesday, 5th December, 2012, and are now seated in the Special Box. We wish them a pleasant and fruitful stay in our country. Through them we convey our greetings and best wishes to His Excellency the President, Prime Minister and the friendly people of the Islamic Republic of Pakistan.

MADAM SPEAKER: Question Hour now. Q. No. 181. Shri Ijyaraj Singh.

... (*Interruptions*)

MADAM SPEAKER: Nothing else will go on record.

(*Interruptions*)* ...

MADAM SPEAKER: Not this. I have not permitted this. No. Please do not insult the Parliament. Showing black flag is an insult to the Parliament. Keep this away. What do you mean by showing this in the Parliament? What is this?

(*Interruptions*)

MADAM SPEAKER: Nothing else will go on record.

(*Interruptions*)* ...

* Not recorded.

MADAM SPEAKER: Q No.181, Shri Ijyaraj Singh.

(Q 181)

श्री इज्यराज सिंह : अध्यक्ष महोदया, हमारे देश में देहाती इलाकों में काफी हद तक पीने का पानी जमीन से आता है। कई जगह भूजल प्रदूषित होता है। जहां फ्लोराइड की मात्रा ज्यादा है, वहां स्वास्थ्य पर प्रतिकूल असर पड़ता है, खासकर दांतों और हड्डियों पर। ...(व्यवधान) वाटर क्वालिटी टेस्टिंग लेबोरेटरी से पता लगाया गया है कि फ्लोराइड की मात्रा कई जगह बहुत ज्यादा है। खासकर आंध्र प्रदेश, राजस्थान और कुछ हद तक गुजरात में बहुत ज्यादा है। ...(व्यवधान) मेरे संसदीय क्षेत्र कोटा-बूंदी में भी यह समस्या है। जहां ट्यूबवैल और हैंडपम्प में फ्लोराइड युक्त पानी आता है और ज्यादा फ्लोराइड होता है, वहां सरकार द्वारा डीफ्लोराइडिंग यूनिट्स लगाए जाते हैं। पर यह देखा गया है कि ये डीफ्लोराइडेशन यूनिट्स ज्यादा सफल नहीं हैं और ज्यादा दिन नहीं चलते हैं, क्योंकि इनकी देखरेख नहीं होती है। सरकार द्वारा लगाने के बाद इनकी जिम्मेदारी भी कोई नहीं लेता है।...(व्यवधान)

11.04 hrs

At this stage, Shri Anant Kumar Hegde and some other hon. Members came and stood on the floor near the Table.

...(व्यवधान)

11.04 ½ hrs

At this stage, Dr. Shafiqur Rahman Barq came and stood on the floor near the Table.

...(व्यवधान)

श्री इज्यराज सिंह : मैं आदरणीय मंत्री महोदय से आपके माध्यम से पूछना चाहता हूं कि क्या इन डीफ्लोराइडेशन यूनिट्स की बेहतर देखरेख के लिए कोई नीति बनाई गई है या कोई निगरानी समिति गठित करने की बात हुई है?...(व्यवधान) इसके अलावा इस प्रकार के सुझाव क्या केन्द्र सरकार ने राज्य सरकारों को दिए हैं अथवा कोई नई तकनीक जैसे इंडियन इंस्टिट्यूट आफ केमिकल टेक्नोलॉजी, जिसमें आंध्र प्रदेश में रिवर्स ऑसमोसिस पर आधारित यंत्र लगाए हैं, वे सफलतापूर्वक कम लागत में, लगभग 5 लाख रुपए में लगते हैं?...(व्यवधान) क्या इस प्रकार के यूनिट्स केन्द्र सरकार किसी पालिसी के तहत राजस्थान जैसे राज्यों में भेजेगी?

श्री भरतसिंह सोलंकी : स्पीकर महोदया, जैसा कि सम्मानित सदस्य ने पूछा है, राजस्थान फ्लोराइड कंटेमिनेशन से प्रभावित है, इसलिए पांच साल का मैनेटेनेंस कंट्रैक्ट तय किया गया है। ...(व्यवधान) राजस्थान सरकार ने डि-फ्लोराइडेशन अटैचमेंट के 5500 यूनिट लगाए हैं जिनका खर्चा 100 करोड़ रुपये आया है तथा जिनके मैनेटेनेंस का कंट्रैक्ट पांच साल के लिए दिया गया है। हालांकि पानी राज्य का विषय है लेकिन राजस्थान सरकार को काफी मदद दी गयी है और आल्टरनेटिव सोर्सज से पानी की व्यवस्था के लिए 1340 करोड़ रुपये का मुआवजा दिया गया है। ...(व्यवधान)

श्री इज्यराज सिंह : अध्यक्ष महोदय, माननीय मंत्री महोदय ने अपने जवाब में एनआरडीडब्ल्यूपी का जिक्र किया है और इसका उद्देश्य देशभर के देहाती इलाकों में स्वच्छ पानी उपलब्ध कराना है। ...(व्यवधान) जिन इलाकों में पेयजल ठीक नहीं है वहां स्वच्छ पेयजल उपलब्ध कराने के प्रोजेक्ट में एनआरडीडब्ल्यूपी 50 प्रतिशत खर्चा वहन करता है और 50 प्रतिशत राज्य सरकार वहन करती है। मैं माननीय मंत्री महोदय से पूछना चाहता हूं कि क्या अति-प्रभावित राज्य जैसे राजस्थान, आंध्र प्रदेश और गुजरात जहां फ्लोराइड, आर्सेनिक और खारे पानी की समस्या ज्यादा है, क्या केन्द्र अपना सरकार 50 प्रतिशत से ज्यादा हिस्सा बढ़ाएगी, जिससे राज्य सरकारों पर बोझ कम हो।...(व्यवधान)

11.07 hrs

At this stage, Shri T.R. Baalu and some other hon. Members came and stood on the floor near the Table.

श्री भरतसिंह सोलंकी : अध्यक्ष महोदया, पिछले साल करीब 8,500 करोड़ रुपये पीने के पानी के लिए पूरे देश के लिए तय किये गये थे। एक बहुत ही महत्वपूर्ण प्रोग्राम “डैजर्ट डिवेलपमेंट प्रोग्राम” पीने के पानी के लिए तय किया गया है। प्रभावित राज्य जैसे राजस्थान, गुजरात, हरियाणा और आंध्र प्रदेशों को डीडीपी के तहत 100 प्रतिशत सेंट्रल शेयर दिया जाता है। इसके अलावा भी राजस्थान में एक मेजर प्रोजेक्ट देवबंद चम्बल रिवर द्वारा लिया गया है जो 4000 करोड़ रुपये का है। साथ ही जापान इंटरनेशनल कोओपरेशन द्वारा एक प्रोजेक्ट 2800 करोड़ रुपये का लगाया जा रहा है जिससे राजस्थान जैसे राज्यों को और भी लाभ मिल सकता है। ...(व्यवधान)

11.08 hrs

At this stage, Shri T.R. Baalu, Dr. Shafiqur Rahman Barq, Shri Anant Kumar Hegde and some other hon. Members went back to their seats.

...(व्यवधान)

अध्यक्ष महोदया : आप सभी बैठ जाइये। यह गलत बात है कि हाउस नहीं चलने देंगे। Please sit down and do not speak from a seat which is not yours. Is it your seat? Which is your seat? You start speaking all the time without my permission.

... (Interruptions)

श्री असादुद्दीन ओवेसी : मैडम, मस्जिद शहीद हुए 20 साल हो गये हैं।...(व्यवधान)

MADAM SPEAKER: Sit down. Sit down. No. Nothing will go on record.

(Interruptions)* ...

अध्यक्ष महोदया : आप बैठ जाइये, आपका कुछ भी रिकार्ड में नहीं जा रहा है। आप भी बैठिये, आप तुरंत बैठिये।

...(व्यवधान)*

MADAM SPEAKER: I am telling you – what is this?

... (Interruptions)

MADAM SPEAKER: Nothing is going on record.

(Interruptions)* ...

अध्यक्ष महोदया : ऑनरेबल मैम्बर्स, जो भी आपकी समस्या है उसे जीरो-आवर में लेंगे। प्रश्नकाल चलने दीजिए। यह तय हुआ था कि नियम 184 के तहत चर्चा हो जाने के बाद हाउस चलाएंगे। कल नियम 184 पर चर्चा हो गयी है, आज हाउस नहीं चलाना ठीक नहीं होगा, हाउस चलाइये। आपकी जो भी समस्याएं हैं जीरो-आवर में मैं आपको बोलने का मौका दूंगी, आप अपनी बात कहियेगा।

श्री असादुद्दीन ओवेसी : मैडम, मस्जिद शहीद हुए 20 साल हो गये हैं।...(व्यवधान)

अध्यक्ष महोदया : आप फिर आ रहे हैं।

... (Interruptions)

MADAM SPEAKER: No. No. You will not enter the well of the House at all. No.

... (Interruptions)

* Not recorded.

श्री चंद्रकांत खैरे : मैडम, राम मंदिर का निर्माण होना चाहिए।... (व्यवधान)

श्री भूपेन्द्र सिंह : माननीय अध्यक्ष महोदया, आज पूरे देश के अंदर ... (व्यवधान)

SHRI ANANTH KUMAR : Madam, I am on a point of order.... (Interruptions)

MADAM SPEAKER: There is no point of order.

... (Interruptions)

अध्यक्ष महोदया : आप बैठ जाइए।



... (व्यवधान)

श्री भूपेन्द्र सिंह : माननीय अध्यक्ष जी, आज पूरे देश के अंदर ... (व्यवधान)

MADAM SPEAKER: After Question Hour, I will give you a chance to speak. during 'Zero Hour'.

... (Interruptions)

श्री भूपेन्द्र सिंह : माननीय अध्यक्ष जी, आज पूरे देश के करीब 650 जिलों के 159 इलाकों में भूजल खारा हो चुका है। ... (व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

... (व्यवधान)

MADAM SPEAKER: I will give you a chance to speak after Question Hour.

... (Interruptions)

श्री भूपेन्द्र सिंह : 267 जिलों के विभिन्न क्षेत्रों में क्लोराइड की अधिकता है। ... (व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

... (व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए, आपकी पार्टी के सदस्य प्रश्न पूछ रहे हैं।

... (व्यवधान)

11.11 hrs

At this stage, Shri Asaduddin Owaisi, Shri Abdul Rahman and some other hon. Members came and stood on the floor near the Table.

SHRI ANANTH KUMAR: Madam, I am on a point of order.

MADAM SPEAKER: There is no point of order.

.... (Interruptions)

श्री भूपेन्द्र सिंह : 385 जिलों में नाइट्रेट की मात्रा तय मानकों से ज्यादा है। ...(व्यवधान) महोदया, मैं आपसे निवेदन करना चाहता हूँ कि 14 वर्ष से कम आयु के 6 मिलियन बच्चे ...(व्यवधान)

अध्यक्ष महोदया : आप फिर भी बोल रहे हैं।

...(व्यवधान)

MADAM SPEAKER: Member from your own Party is speaking.

... *(Interruptions)*

श्री भूपेन्द्र सिंह : 25 मिलियन लोग फ्लोरेसिस से पीड़ित हैं। ...(व्यवधान)

SHRI ANANTH KUMAR: Madam, I am on a point of order.

MADAM SPEAKER: There is no point of order in the Question Hour. I have called him to speak. Please give him a chance to speak. Let me run the House.

... *(Interruptions)*

MADAM SPEAKER: Ananth Kumar ji, you are a very senior Member. Please sit down.

श्री अनंत कुमार : मैडम, मेरा पॉइन्ट ऑफ आर्डर है। ...(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ...*

MADAM SPEAKER: I will give you a chance to speak during 'Zero Hour'.

... *(Interruptions)*

11.12 hrs

At this stage Shri Ganesh Singh, Shri Chandrakant Khair and some other hon. Members came and stood on the floor near the Table

...(व्यवधान)

अध्यक्ष महोदया : हम आपको ज़ीरो ऑवर में बोलने का मौका देंगे।

...(व्यवधान)

अध्यक्ष महोदया : यह बहुत गलत बात है।

* Not recorded.

... (व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 1200 Noon.

11.12 hrs

*The Lok Sabha then adjourned till
Twelve of the Clock.*



12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Shri P.C. Chacko in the Chair)

... (Interruptions)

MR. CHAIRMAN: Please take your seats.

... (Interruptions)

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid on the Table.

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the SJVN Limited, Shimla, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the SJVN Limited, Shimla, for the year 2011-2012.

(Placed in Library. See No. LT 7665/15/12)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission (for State of Goa & Union Territories), Gurgaon, for the year 2011-2012.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Joint Electricity Regulatory Commission (for State of Goa & Union Territories), Gurgaon, for the year 2011-2012.

(Placed in Library. See No. LT 7666/15/12)

कॉर्पोरेट कार्य मंत्रालय के राज्य मंत्री (श्री सचिन पायलट): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

1. प्रतिस्पर्धा अधिनियम, 2002 की धारा 53 की उपधारा (2) और (3) के अंतर्गत भारतीय प्रतिस्पर्धा आयोग, नई दिल्ली के वर्ष 2011-2012 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library. See No. LT 7667/15/12)

2. कंपनी सचिव अधिनियम, 1980 की धारा 40 के अंतर्गत इंस्टीट्यूट ऑफ कंपनी सेक्रेटरीज ऑफ इंडिया के वर्ष 2011-2012 के वार्षिक प्रतिवेदन तथा लेखाओं के लेखापरीक्षित विवरण, जो 27 सितम्बर, 2012 के भारत के राजपत्र में अधिसूचना संख्या एफ0सं0 104/32/एकाउंट्स में प्रकाशित हुए थे की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library. See No. LT 7668/15/12)

3. लागत और संकर्म लेखापाल अधिनियम, 1959 की धारा 40 के अंतर्गत इंस्टीट्यूट ऑफ कॉस्ट एकाउंटेन्ट्स ऑफ इंडिया के वर्ष 2011-2012 के वार्षिक प्रतिवेदन तथा लेखाओं के लेखापरीक्षित विवरण, जो 27 सितम्बर, 2012 के भारत के राजपत्र में अधिसूचना संख्या जी/18-सीडब्ल्यूए/9/2012 में प्रकाशित हुए थे की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library. See No. LT 7669/15/12)

4. चार्टर्ड अकाउंटेंट अधिनियम, 1949 की धारा 30ख के अंतर्गत इंस्टीट्यूट ऑफ चार्टर्ड एकाउंटेन्ट्स ऑफ इंडिया के वर्ष 2011-2012 के वार्षिक प्रतिवेदन तथा लेखाओं के लेखापरीक्षित विवरण, जो 28 सितम्बर, 2012 के भारत के राजपत्र में अधिसूचना संख्या 1-सीए(5)/63/2012 में प्रकाशित हुए थे की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library. See No. LT 7670/15/12)

5. लागत और संकर्म लेखापाल अधिनियम, 1959 की धारा 40 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) लागत और संकर्म लेखापाल गुणवत्ता समीक्षा बोर्ड की बैठक की प्रक्रिया तथा बोर्ड के अध्यक्ष और सदस्यों की सेवा और भत्ते की निबंधन और शर्तें (संशोधन) नियम, 2012 जो 24 सितम्बर, 2012 के भारत के राजपत्र में अधिसूचना संख्या सा0का0नि0 712 (अ) में प्रकाशित हुए थे।

(दो) लागत और संकर्म लेखापाल (व्यावसायिक और अन्य अवचार की अन्वेषण प्रक्रिया और मामलों का संचालन) (संशोधन) नियम, 2012 जो 24 सितम्बर, 2012 के भारत के राजपत्र में अधिसूचना संख्या सा0का0नि0 713 (अ) में प्रकाशित हुए थे।

(Placed in Library. See No. LT 7671/15/12)

6. चार्टर्ड अकाउंटेंट अधिनियम, 1949 की धारा 30ख के अंतर्गत अधिसूचना का0आ0 2286 (अ) जो 24 सितम्बर, 2012 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा 20 मार्च, 2009 की अधिसूचना संख्या का0आ0 789 (अ) में कतिपय संशोधन किए गए हैं, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library. See No. LT 7672/15/12)

7. चार्टर्ड अकाउंटेंट अधिनियम, 1949 की धारा 30ख के अंतर्गत अधिसूचना सा0का0नि0 810(अ) जो 5 नवम्बर, 2012 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा 19 जनवरी, 2011 की अधिसूचना संख्या सा0का0नि0 38 (अ) में कतिपय संशोधन किए गए हैं, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library. See No. LT 7673/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): I beg to lay on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Railway Catering and Tourism Corporation Limited and the Ministry of Railways for the year 2012-2013.

(Placed in Library. See No. LT 7674/15/12)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board,

New Delhi, for the year 2011-2012.

(Placed in Library. See No. LT 7675/15/12)

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री (श्री निनोंग ईरींग): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

1. मौलाना आजाद एजुकेशन फाउंडेशन, नई दिल्ली के वर्ष 2011-2012 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
2. मौलाना आजाद एजुकेशन फाउंडेशन, नई दिल्ली के वर्ष 2011-2012 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library. See No. LT 7676/15/12)

... (Interruptions)

12.03 hrs

**STANDING COMMITTEE ON FINANCE
60th to 64th Reports**

SHRI YASHWANT SINHA (HAZARIBAGH): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Finance (2012 – 13):-

- (1) Sixtieth Report on Action Taken by the Government on the recommendations contained in the 51st Report (15th Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services and Disinvestment).
- (2) Sixty-first Report on Action Taken by the Government on the recommendations contained in the 52nd Report (15th Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Finance (Department of Revenue).
- (3) Sixty-second Report on Action Taken by the Government on the

- recommendations contained in the 53rd Report (15th Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Planning.
- (4) Sixty-third Report on Action Taken by the Government on the recommendations contained in the 54th Report (15th Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Statistics and Programme Implementation.
- (5) Sixty-fourth Report on Action Taken by the Government on the recommendations contained in the 55th Report (15th Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Corporate Affairs.

12.03 ¼ hrs

STANDING COMMITTEE ON INDUSTRY

237th Report

श्री गोरखनाथ पाण्डेय (भदोही): महोदय, मैं नागर विमानन मंत्रालय से संबंधित होटल कारपोरेशन ऑफ इंडिया लिमिटेड के पुनरुज्जीवन और पुनर्निर्माण के बारे में 237वां प्रतिवेदन सभा पटल पर रखता हूँ।

... (*Interruptions*)

12.03 ½ hrs

STATEMENT BY MINISTER

The status of implementation of the recommendations contained in the 28th Report of the Standing Committee on Rural Development on Demands for Grants (2012-13), pertaining to the Department of Land Resources, Ministry of Rural Development.*

THE MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH):
Sir, I beg to lay the statement on the status of implementation of the recommendations contained in the 28th Report of the Standing Committee on Rural Development (15th Lok Sabha) in pursuance of Direction 73 A of the hon.

* Laid on the Table and also placed in Library, See No. LT 7677/15/12.

Speaker, Lok Sabha *vide* Lok Sabha Bulletin - Part II dated September 1, 2004.

The 28th Report of the Standing Committee on Rural Development (15th Lok Sabha) was presented in the Lok Sabha on 2.5.2012. The report relates to the examination of Demands for Grants of the Department of Land Resources for 2012-13. An Action Taken Report on the recommendations/observations contained in the Report of the Committee was sent to the Standing Committee on Rural Development on 1.8.2012.

The present status of implementation of various recommendations made by the Committee is indicated in the Annexure to my statement which is laid on the Table of the House. I would request that this may be considered as read.

... (*Interruptions*)

MR. CHAIRMAN: Please take your seats.

... (*Interruptions*)

MR. CHAIRMAN: Please take your seats. Now, we will take up 'Zero Hour' matters and all of you will be given a chance to speak.

Shri Basu Deb Acharia to speak.

... (*Interruptions*)

SHRI ANANTH KUMAR (BANGALORE SOUTH): Sir, I am on point of order... (*Interruptions*)

MR. CHAIRMAN: We have taken up 'Zero Hour'. There is no point of order during 'Zero Hour'.

SHRI BASU DEB ACHARIA (BANKURA): Sir, today is the 20th anniversary of demolition of Babri Masjid... (*Interruptions*)

MR. CHAIRMAN: This is 'Zero Hour'. You cannot raise point of order during 'Zero Hour'. But you will get time to speak.

... (*Interruptions*)

MR. CHAIRMAN: We will come to that. There is a notice for adjournment motion.

... (*Interruptions*)

MR. CHAIRMAN: We will come to that. There is a notice of adjournment motion and we have to call him. You can raise it after this.

... (*Interruptions*)

MR. CHAIRMAN: Ananth Kumarji, you are raising a very important issue. But there is notice of adjournment motion before this House and we have to call Mr. Basu Deb Acharia and after that you can raise it. Now on a procedural matter Shri Gurudas Dasguptaji wants to speak. You can raise it. You will get time.

... (*Interruptions*)

MR. CHAIRMAN : Shri Ananth Kumar ji, you will get time to speak. Please allow the House to run smoothly.

... (*Interruptions*)

MR. CHAIRMAN: This is not correct.

... (*Interruptions*)

SHRI ANANTH KUMAR : Sir, Rule 373 of the Rules of Procedure and Conduct of Business states and I quote:

“The Speaker may direct any Member whose conduct is, in his opinion, grossly disorderly to withdraw immediately from the House...(interruptions)”

MR. CHAIRMAN: I have already called the name of one Member.

... (*Interruptions*)

MR. CHAIRMAN: Nothing, except what Shri Gurudas Dasgupta is saying, will go on record.

(*Interruptions* * ...

MR. CHAIRMAN: Shri Ananth Kumar ji, you are wasting your time. Whatever you are saying is not going on record. I will give you chance later on.

... (*Interruptions*)

12.06 hrs

At this stage, Shri Ganesh Singh, Shri Chandrakant Khaire and some other hon. Members came and stood on the floor near the Table.

MR. CHAIRMAN: Hon. Members, please go back to your seats. Nothing, except what Shri Gurudas Dasgupta is saying, will go on record.

(*Interruptions*)* ...

MR. CHAIRMAN: Shri Ananth Kumar ji, you will get a chance to speak. You can raise it then.

... (*Interruptions*)

MR. CHAIRMAN: The House stands adjourned to meet again at 2 p.m.

12.07 hrs

The Lok Sabha then adjourned for till Fourteen of the Clock.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Mr. Deputy-Speaker *in the Chair*)

MATTERS UNDER RULE 377 *

MR. DEPUTY-SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time and the rest will be treated as lapsed.

... (*Interruptions*)

(i) Need to ensure accessibility of toilet facility to the needy and poor people in Hoshiarpur parliamentary constituency in Punjab

SHRIMATI SANTOSH CHOWDHARY (HOSHIARPUR): There is an urgent need for the toilets in Rural as well as urban area in my Hoshiarpur parliamentary constituency. Most of the habitants are poor and belong to scheduled castes and backward classes. Government of India is providing crores of rupees for sanitation purpose. But a large section of population in each village and slums are deprived of the basic need with regard to toilet facilities. It is a cruel joke upon the poor masses who are forced to defecate in the open. Whenever I visit the places in my constituency, the main demand from the girls and ladies is to provide toilets. Therefore, right to toilets is indisputably a basic and universal human right and is linked with the right to housing shelter and privacy. Denial of this right could amount to cruel inhuman and degrading treatment.

* Treated as laid on the Table.

I request Hon'ble Minister for Rural Development to direct the state Government to provide toilets in my Hoshiarpur parliamentary constituency for needy population and bring improvement in the quality of life and save them from acute diarrhoea, dysentery and cholera and also save the life of girls and women from any kind of violence due to going to open and dark places for defecation.

(ii) Need to revive the HMT units in the country and redress the grievances of its employees

SHRI CHARLES DIAS (NOMINATED): The Hindustan Machine Tools (HMT) factories, once in great prestige with their quality products, is now on the verge of ruins. A number of their factories are now closed down. Some others are struggling for their survival; yet some others are on profit. The thousands of employees in these factories are in a demoralized state, as they do not get their salaries according to the present demands. The bi-lateral agreements with Trade unions have expired long back and there were no fresh agreements in most of the factories since 1995. The factories of HMT which were considered prestigious institutions in the public sector are in ruins. The products like Machine tools, watches, bearings etc. which were on great demands, have now lost their charm as no modernization or modifications on designs were made because of lack of research and innovation and efforts to make them up-to-date to meet the requirements of the consumers. The employees are demoralized as their voice are neglected and at many factories and they are on agitation. In view of this, I would urge upon the Government to interfere urgently and save this prestigious public sector undertaking from ruins.

**(iii) Need to establish a medical college in Vikram University, Ujjain
in Madhya Pradesh**

श्री प्रेमचन्द गुड्डू (उज्जैन): देश के लगभग सभी विश्वविद्यालयों में मेडिकल कॉलेज है। मेरे संसदीय क्षेत्र उज्जैन के विक्रम विश्वविद्यालय में मेडिकल कॉलेज की सुविधा नहीं है।

विक्रम विश्वविद्यालय की स्थापना सन् 1957 में हुई थी लेकिन 55 वर्ष बीत जाने के बाद भी इसमें मेडिकल सुविधा प्राप्त नहीं हो सकी है। इसके बाद के कई विश्वविद्यालयों में मेडिकल कॉलेज स्थापित हो चुके हैं। इस यूनिवर्सिटी में उज्जैन, देवास, रतलाम, मंदसौर, शाजापुर, नीमच आदि जिलों के बच्चे शिक्षा ग्रहण करने के लिए आते हैं। यहां के छात्र विशेषकर लड़कियां मेडिकल शिक्षा सुविधा न होने से चिकित्सीय पढ़ाई में पिछड़ रही है। यूपीए सरकार लड़कियों की शिक्षा पर ज्यादा ध्यान दे रही है। ग्रामीण इलाकों के व्यक्ति अपनी लड़कियों को ज्यादा दूर पढ़ाई हेतु नहीं भेज सकते।

चिकित्सीय शिक्षा हेतु छोटे-छोटे कोर्सों के लिए उज्जैन संभाग में दो-तीन निजी संस्थान हैं, वे एडमिशन हेतु अपने मनमाने तरीके से डोनेशन मांगते हैं जिसे गरीब व मध्यम आदमी देने में असमर्थ है।

मेरा माननीय स्वास्थ्य एवं परिवार कल्याण मंत्री जी से अनुरोध है कि विक्रम विश्वविद्यालय उज्जैन में मेडिकल कॉलेज की जल्द से जल्द स्थापना की जाए।

**(iv) Need to introduce train service from Chennai, Rameswaram and
Tiruchendur to Palani in Tamil Nadu**

SHRI N.S.V. CHITTHAN (DINDIGUL): The long awaited train service between Dindigul and Palani was resumed on 20.11.2012 after gauge conversion. The distance between these two places is 70 kilometers and the ticket fare is only Rs. 10/-. As a result the service is being operated with full passenger strength.

Palani is one of the holy religious centre of Lord Muruga (Saravana) where devotees not only from India but also from abroad are pouring in throughout the year. Train service from Chennai to Palani will attract and will be convenient to devotees from north India and north of Tamil Nadu to reach the holy place. Similarly passengers expect train service from Rameswaram to Palani and another service from Tiruchendur to Palani will be more helpful to devotees. May I urge upon the Hon'ble Railway Minister to introduce an express train service from Chennai to Palani and also passenger train service from Rameswaram and Tiruchendur.

(v) Need to construct railway over bridges near Vadsa and Amgaon railway stations in Gadchiroli and Gondia districts respectively in Maharashtra

श्री मारोतराव सैनुजी कोवासे (गडचिरोली-चिमूर): महाराष्ट्र राज्य के जनजातीय क्षेत्र के अंतर्गत जिला गडचिरोली में वडसा एवं जिला गोंदिया में आमगांव महत्वपूर्ण रेलवे स्टेशन है। लेकिन रेल लाईन पर ओवर ब्रिज न होने के कारण यातायात काफी समय तक अवरूद्ध रहता है। इन स्टेशनों से महत्वपूर्ण रेलगाड़ियां होकर गुजरती हैं। यहां के लोगों की विगत काफी समय से रेल लाईन पर ओवर ब्रिज बनाए जाने की मांग की जा रही है, लेकिन इसको अब तक स्वीकार नहीं किया गया है।

मेरा सरकार से अनुरोध है कि वह महाराष्ट्र राज्य के जनजातीय क्षेत्र के अंतर्गत आने वाले वडसा एवं आमगांव रेलवे लाईन पर वरीयता के आधार पर ओवर ब्रिज बनाए जाने का कष्ट करें।

(vi) Need to expedite setting up of Regional Centre of the Indira Gandhi National Tribal University at Bhairabkunda in BTAD area in Mangaldoi parliamentary constituency, Assam

SHRI RAMEN DEKA (MANGALDOI): The Boro and other tribals from Assam did approach the authority of the Indira Gandhi National Tribal University (IGNTU) Amarkantak, Madhya Pradesh in the year 2010 with a request to open a Regional Centre of the IGNTU at Bhairabkunda in BTAD area of Assam under my constituency Mangaldoi. The authority responded positively and suggested to fulfill the necessary pre requirements such of allotment of land, approval of the executive council of the University. All these pre requirements have been accomplished so far. The university authority is waiting for financial approval from MHRD to start the Regional Centre. In view of this I would like to know the present status of the above matter.

(vii) Need to protect agricultural crops from the damage by wild animals in Sabarkantha parliamentary constituency, Gujarat

श्री महेन्द्रसिंह पी. चौहाण (साबरकांठा): मेरा संसदीय क्षेत्र साबरकांठा एक अति पिछड़ा क्षेत्र है तथा जंगल एवं पहाड़ियों से घिरा हुआ है। जंगली जानवर जैसे कि नीलगाय और सुअर आदि बड़ी संख्या में झुंड बनाकर खेतों में घुस आते हैं और चंद घंटों में पूरी फसल को नष्ट कर देते हैं। किसान को रात-दिन अपनी फसल की रखवाली हेतु खेतों में रहना पड़ता है तथा पूरी रात रखवाली हेतु खेतों में रहना पड़ता है तथा पूरी रात जागकर चौकसी करनी पड़ती है। इसमें जरा सी भी चूक हुई तो अल्प समय में ही जंगली जानवर किसानों की कड़ी मेहनत से तैयार फसल को नष्ट कर देते हैं।

यह एक बड़ी गंभीर समस्या है तथा इसे कृषि तथा किसान को बचाना अत्यंत जरूरी है। अतः इस संबंध में मेरा सरकार को सुझाव है कि वह वन विभाग की भूमि को जिसमें ज्यादातर जंगली जानवर निवास करते हैं इसके चारों ओर गहरी खाई बनाकर साथ में कटीले तारों की फेंसिंग से बंद कर देना चाहिए तथा जंगल के अंदर ही जानवरों के पानी के लिए तालाब की व्यवस्था करनी चाहिए।

(viii) Need to take measures to control menace of wild animals intruding into human habitats and agricultural fields in Himachal Pradesh

श्री वीरेन्द्र कश्यप (शिमला): आज हमारे भारत देश के बहुत से प्रदेश एक बहुत ही गंभीर समस्या से जूझ रहे हैं जिसको मैं आज सरकार के सामने रख रहा हूँ। आज विभिन्न समाचार पत्रों, टी.वी. चैनलों एवं अन्य माध्यम से हमें यह सूचना आए दिन मिलती रहती है कि जंगली जानवरों ने किसी बच्चे को, किसी महिला को या किसी व्यक्ति को मार डाला या जख्मी कर दिया। साथ ही यह भी समाचार मिलता है कि किसानों की फसलें ऐसे जंगली जानवरों ने तबाह कर दी है आदि-आदि। हिमाचल प्रदेश सहित पूरे देश में इसी प्रकार के जंगली जानवरों खास करके बंदरों, सुअरों, नीलगाय या अन्य जानवरों के आतंक से खास करके किसान बहुत परेशान हैं। हिमाचल प्रदेश की लगभग तीन-चौथाई पंचायतों में इन जंगली जानवरों ने अपना आतंक मचा रखा है जिसकी वजह से गत 15 से 20 वर्षों से कई संगठनों द्वारा इसके समाधान व किसानों की फसल को बचाने के लिए प्रदेश से आग्रह किया और प्रदेश सरकार ने मामले की गंभीरता को समझते हुए कई प्रकार के प्रयास किए हैं जिसमें बंदरों की नसबंदी (जो सबसे ज्यादा परेशानी पैदा कर रहे हैं) की योजना शुरू की है। इसी के साथ-साथ प्रदेश की विधान सभा ने एक प्रस्ताव भी पारित कर केन्द्र सरकार से यह आग्रह किया है कि महात्मा गांधी ग्रामीण रोजगार गारंटी योजना के अंतर्गत 'रखवाले' नियुक्त कर किसानों की फसल बचाने की बात कही है। मैंने भी इस विषय में सदन के विभिन्न नियमों के अंतर्गत उठाकर सरकार का ध्यान आकर्षित किया है। परंतु इस ओर सरकार की ओर से कोई भी कार्यवाही न होने से लोग परेशान हैं।

अतः मेरा केन्द्र सरकार से आग्रह है कि इस समस्या की गंभीरता को समझे ताकि किसानों-बागवानों एवं आम आदमी को राहत मिल सके।

**(ix) Need to construct flyovers on National Highway no. 2 in Agra
parliamentary constituency, Uttar Pradesh**

प्रो. रामशंकर (आगरा): मेरे लोक सभा क्षेत्र आगरा में ताजमहल एवं अन्य इमारतों को देखने के लिए प्रतिदिन 50-70 हजार लोग शहर में आते हैं नेशनल हाईवे-2 शहर के मध्य से होकर गुजरता है । शहर में अनेक चौराहे पड़ते हैं जिससे शहर में कई-कई घंटे भयंकर जाम लगा रहता है तथा शहर की जनता को भयंकर कठिनाइयों का सामना करना पड़ता है । शहर में फ्लाईओवर तो स्वीकृत हो गये लेकिन उनका निर्माण कार्य काफी समय से लंबित है जिससे शहर की जनता में काफी आक्रोश व्याप्त है तथा वह कभी भी बड़े आंदोलन का रूप ले सकता है । मैं सरकार से मांग करता हूँ कि आगरा शहर में फ्लाई ओवरों का निर्माण कार्य अतिशीघ्र शुरू किया जाये ताकि शहर की जनता को प्रतिदिन लगने वाले जाम से मुक्ति मिल सके ।

**(x) Need to set up a Central Medical University in Chhattarpur district,
Madhya Pradesh**

श्री वीरेन्द्र कुमार (टीकमगढ़): मध्य प्रदेश का टीकमगढ़ छतरपुर संसदीय क्षेत्र भौगोलिक दृष्टि से उत्तर प्रदेश से लगे हुए भाग पर मध्य प्रदेश की सीमा पर स्थित है जहां अभी तक रेल सुविधाएं प्रारंभ नहीं हो पायी है। अतः भीषण यातायात दुर्घटनाओं के होने पर घायलों को एवं गंभीर बीमारी से ग्रसित इमरजेंसी वाले मरीजों को झांसी से होकर ग्वालियर ले जाना पड़ता है अथवा भोपाल, इन्दौर दोनों ही स्थितियों में काफी कठिनाइयों का सामना करना पड़ता है। कई बार मरीज दूरी होने तथा समय पर चिकित्सा नहीं मिल पाने के कारण रास्ते में ही दम तोड़ देता है। केंद्र सरकार के द्वारा दूरस्थ क्षेत्रों में स्वास्थ्य सुविधाओं के विस्तार की दृष्टि से देश के कई राज्यों में सेंट्रल मेडिकल यूनिवर्सिटी खोली जाना प्रस्तावित है। छतरपुर के आसपास शासकीय भूमि भी काफी उपलब्ध है।

अतः केंद्र सरकार से अनुरोध है कि टीकमगढ़ छतरपुर एवं साथ लगे उत्तर प्रदेश के जिले झांसी ललितपुर, मथेबा, बांदा आदि की स्वास्थ्य सेवाओं को प्रभावी बनाने तथा बुंदेलखंड में स्वास्थ्य सुविधाओं का लाभ गरीबों तक पहुंचाने के लिए छतरपुर जिले में सेंट्रल मेडिकल यूनिवर्सिटी बनवाने का सहयोग करें।

(xi) Need to construct a by-pass road on National Highway passing through Singhaswar Bazar in Madhepur district, Bihar

श्री विश्व मोहन कुमार (सुपौल): माननीय अध्यक्ष जी के माध्यम से माननीय सड़क परिवहन एवं राष्ट्रीय राजमार्ग मंत्री जी का ध्यान अपने संसदीय क्षेत्र सुपौल के मधेपुरा जिला अंतर्गत सिंहेश्वर बाजार जो कि जिले के प्रतिष्ठित एवं व्यस्ततम बाजार में से एक है एवं जो राष्ट्रीय राजमार्ग पर अवस्थित है, की ओर दिलाना चाहता हूं। इस राजमार्ग पर हमेशा जाम लगा रहता है एवं शहर के अंदर होने से आए दिन दुर्घटनाएं होती रहती है। आम नागरिक को काफी कठिनाईयों का सामना करना पड़ता है।

अतः माननीय मंत्री जी से आग्रह है कि समस्या के निदान हेतु राष्ट्रीय राजमार्ग का बाइपास कढ़ावे से रामपट्टी होते हुए निकालने से शहर से राष्ट्रीय राजमार्ग बाहर से गुजर जाएगा एवं समस्या का निदान भी होगा। अतएव आग्रह है कि समस्या के निदान हेतु विभाग को शीघ्र निर्देशित कर अनुगृहित करेंगे।

(xii) Need to increase the number of subsidized LPG cylinders to poor people in the country

DR. RATNA DE (HOOGHLY): The Union Government is restricting the use of LPG cylinders to poor. It is the bounden duty of the Government to ensure that the poor people get their genuine energy requirements.

Restricting or limiting the use of LPG cylinders has come as a big jolt to the poor and needy who are still living and depending on LPG cylinders. Already, the benefits of 2 decades of reforms have not reached the poor. I would strongly urge the Government to increase the number of subsidized LPG cylinders (24 cylinders per year) to the poor without any further loss of time.

(xiii) Need to control deforestation activities near Indo-Bhutan border to boost cultivation of tea in Assam

SHRI MAHENDRA KUMAR ROY (JALPAIGURI): I would like to raise in the august House the serious condition of Tea-Industry in Darjeeling, Terai Doors and Assam. Changing of Agro climate of tea growing region of Darjeeling Terai Doar's and Assam due to massive de forestation done in the neighbouring country posed serious threat on Tea-Industry. A serious question has arisen about the economy of North Eastern India. Tea is the main Industry in this region. But Agro climate change is a big factor against the development of Tea Industry. So, I urge upon the Government to take initiative to discuss with the Royal Government of Bhutan about the deforestation in both side of Bhutan and India.

(xiv) Need to notify the final award of Cauvery Water Disputes Tribunal in the Central Gazette

SHRI O.S. MANIAN (MAYILADUTHURAI): Cauvery delta known as Granary of South India is likely to turn into a tract of barren land due to non-release of water to Tamil Nadu by Karnataka. Neither the interim award nor the final award of Cauvery Water Disputes Tribunal has been implemented. People of Tamil Nadu and Puducherry, particularly from the Cauvery basin districts of Karur, Trichirapally, Thanjavur, Thiruvarur, Nagapattinam and Cuddalore, waited for over 16 years for the Tribunal's verdict. Now, nearly 6 years after the Tribunal's final verdict of February 2007 to release required water annually to Tamil Nadu, our State is not receiving the barest minimum to save standing Samba crops. Farmers have already lost their Kuruvai crops. Timely financial assistance provided by our Hon'ble Chief Minister had been the only source of sustenance to farmers. I appeal to the Government to immediately notify the Final Award in the Gazette and render justice to the farmers of Tamil Nadu.

(xv) Need to take measures to control air pollution in Palghar parliamentary constituency, Maharashtra

श्री बलीराम जाधव (पालघर): पूरे देश में वायु प्रदूषण के बढ़ते स्तर तथा सरकार द्वारा इस पर नियंत्रण के लिए उठाये गये कदमों की असपष्टलता एक चिंता का विषय बन गया है। इस संबंध में अपने संसदीय क्षेत्र पालघर के अंतर्गत आने वाले क्षेत्र तारापुर, बाउसर, वालिव, सातिवली एवं वाड़ा में उष्ण वायु प्रदूषण की तरफ सरकार का ध्यान आकर्षित करना चाहूंगा और सरकार से आग्रह भी करना चाहूंगा कि इस वायु प्रदूषण का जल्द से जल्द निराकरण किया जाना बहुत आवश्यक हो गया है। यह समस्या कोई न कोई विराट रूप लेकर वहां के निवासियों को परेशानी करती रहेगी।

अतः इस संबंध में जल्द से जल्द कोई ठोस कदम उठाये जाने चाहिए जिससे वायु प्रदूषण से होने वाले नुकसान को रोका जा सके।

SHRI ANANTH KUMAR (BANGALORE SOUTH): Sir, I am on a point of order. ... (*Interruptions*)

MR. DEPUTY-SPEAKER: No point of order please.

... (*Interruptions*)

उपाध्यक्ष महोदय : किसी की बात रिकार्ड में नहीं जाएगी।

... (व्यवधान)*

* Not recorded.

14.02 hrs**RE: POSTPONEMENT OF BANKING LAWS
(AMENDMENT) BILL, 2011**

MR. DEPUTY-SPEAKER: Shri Gurudas Dasgupta has requested hon. Speaker to postpone Item No. 10, *i.e.* Banking Laws (Amendment) Bill, 2011, which the hon. Speaker has agreed to.

Therefore, we will take up Item No. 11, *i.e.* Enforcement of Security Interest and Recovery of Debts Laws (Amendment) Bill, 2011.

Hon. Finance Minister.

... (*Interruptions*)

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Mr. Deputy-Speaker, Sir, I beg to move ... (*Interruptions*)

14.03 hrs

At this stage, Shri Ganesh Singh and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

14.04 hrs

At this stage, Shri Dharmendra Yadav and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet tomorrow, the 7th December, 2012 at 11.00 a.m.

14.05 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Friday, December 7, 2012/Agrahayana 16, 1934 (Saka).
